

MINUTES OF THE POLICY RELAXATION COMMITTEE (PRC) MEETING NO. 14/AM12 HELD ON 12.07.2011 AT 11.30 A.M.

The list of officers present in the meeting is given below:

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|-----|---------------------|----------------|
| 1. | Shri Amitabh Jain | Addl. DG |
| 2. | Shri V.K. Gupta | Addl. DG |
| 3. | Shri N.P.S Monga | Addl. DG |
| 4. | Shri A. Mishra | Stats Advisor |
| 5. | Shri Rajiv Arora | Jt. DGFT (PRC) |
| 6. | Shri R.S. Ratna | Jt. DGDT |
| 7. | Shri Hardeep Singh | Jt. DGFT |
| 8. | Ms. Shubhra | Jt. DGFT |
| 9. | Shri A.K.Cashyap | Dy. DGFT |
| 10. | Smt. Sonika Khattar | FTDO |

The decision taken on the individual cases are as under:-

Case No.01 M/s Pennar Industries Ltd., Hyderabad

F.No. 01/60/162/129/AM12/EFGC(PRC)

PRC Meeting No. 14/AM12 dated: 12.07.2011

Subject:- Grant of EOP extension of advance authorization no. 09001891 dt. 3.3.1999, if not, clubbed with other five advance authorizations for regularization.

The Committee rejected the request for grant of EOP extension of advance authorization no. 09001891 dt. 3.3.1999 however it decided to examine the details regarding EO fulfilled/imports made of all the five authorizations to decide about the request for clubbing.

Case No.02 M/s I Secure, Pune

F.No. 01/53/8/510/AM11/54/IC

PRC Meeting No. 14/AM12 dated: 12.07.2011

Subject:- Request for import of Pepper Spray (3200 Nos.) for stock & sale purpose.

The Committee noted the recommendation of the EFC held on 22.6.2011 to grant import licence to the applicant firm for import of Pepper Spray (3200 Nos.). It was considered by the committee and it was observed that item is needed for self defense purpose. Committee granted permission for stock & sale purpose.

Case No.03 M/s Fancy Fittings Ltd., Mumbai
F.No. 01/60/162/211/AM12EFGC(PRC)
PRC Meeting No. 14/AM12 dated: 12.07.2011
Subject:- Revalidation of advance authorization no. 0310185167 dt. 04.09.2008

The Committee noted the request of the firm and decided to reject as no cogent and justified reasons establishing genuine hardship have been provided by the firm.

Case No.04 M/s The Godavari Sugar Mills Ltd.,
F.No. 01/60/162/179/AM12EFGC(PRC)
PRC Meeting No. 14/AM12 dated: 12.07.2011
Subject:- To consider DEPB shipment towards discharge of export obligation against Advance Authorization No. 0310304378 dt. 30.11.2004.

The committee considered the request and decided to get the details regarding EOP extension of the advance authorization from the concerned RLA. It was also decided to evaluate if by converting the DEPBs the EO would be completely discharged.

Case No. 05 M/s Grauer and Weil (India) Ltd., Mumbai
F.No. 01/60/162/184/AM12EFGC(PRC)
PRC Meeting No. 14/AM12 dated: 12.07.2011
Subject:- Request for revalidation of 6 DFIA No. 031043805 dt. 26.8.2008, 3010401347 dt. 7.9.2006, 0310512275 dt. 9.3.2009, 0310505997 dt. 6.2.2009, 0310498459 dt. 17.12.2008, 0310493340 dt. 17.12.2008.

The Committee noted the request of the firm and decided to reject as no cogent and justified reasons establishing genuine hardship have been provided by the firm.

Case No. 06 M/s Britacel Silicones Ltd., Mumbai
F.No. 01/94/180/169/AM12EFGC(PRC)
PRC Meeting No. 14/AM12 dated: 12.07.2011
Subject:- Subject:- Clubbing of 14 advance authorizations

i)	0310063332 dt.12.01.2001
ii)	0310071876 dt.06.02.2001

iii)	0310079116 dt.30.03.2001
iv)	0310079678 dt.03.04.2001
v)	0310112190 dt.29.11.2001
vi)	0310120607 dt.22.01.2002
vii)	0310163847 dt.22.10.2002
viii)	0310166631 dt.12.11.2002
ix)	0310173863 dt.20.12.2002
x)	0310200715 dt.07.05.2003
xi)	0310211317 dt.01.07.2003
xii)	0310218571 dt.13.08.2003
xiii)	0310232306 dt.21.10.2003
xiv)	0310232307 dt.21.10.2003

The Committee decided to defer the case for next PRC.

Case No. 07 M/s Jamshedpur Welpack Polly Industries (P) Ltd., Jamshedpur.

F.No. 01/94/180/85/AM09/PC-IV/EFGC(PRC)

PRC Meeting No. 14/AM12 dated: 12.07.2011

Subject:- Request for EOP extension of 2 advance authorization no. 0210018330 dt. 04.07.2001 and 0210024068 dt. 4.7.2001

The Committee decided to defer the case for next PRC.

Case No. 08 M/s Amulya Exports Limited

F.No. 01/60/162/1060-1071/AM12EFGC(PRC)

PRC Meeting No. 14/AM12 dated: 12.07.2011

Subject:- Request for revalidation of DFIA Nos. 1110015068 dt. 16.3.07 (ii) 11100156069 dt. 16.3.07 (iii) 1110015070 dt. 16.3.07 (iv) 1110015071 dt. 16.3.07

The Committee rejected the case after noting that it involved delay on the part of firm in applying for EODC on account of delay in realizing foreign exchange. The claim of applicant, that delay occurred by NC to clarify the description of export product, has been found to be incorrect. The committee felt that there was hardly any delay on the part of DGFT warranting relaxation.

Case No. 9 M/s Benzo Chem Industries Pvt. Ltd Mumbai F.No. 01/60/162/212/AM12EFGC(PRC)

PRC Meeting No. 14/AM12 dated: 12.07.2011

Subject:- Request for revalidation of advance license no. 0310482603 dt. 14.08.2008.

The Committee noted the request of the firm and decided to reject as no cogent and justified reasons establishing genuine hardship have been provided by the firm.

Case No. 10 M/s Precision Cars India Pvt., Limited

F.No. 01/89/180/05/AM-12/PC-2(A)

PRC Meeting No. 14/AM12 dated: 12.07.2011

Subject:- Request for relaxation of conditions of ILN 7 under chapter 87 in respect of import of 13 nos Porsche cayenne Hybrid Cars (Petrol/Electrical)

The Committee considered the request and decided to grant permission for import of 13 nos Porsche cayenne Hybrid Cars (Petrol/Electrical) in relaxation of ILN 1 of Chapter 87 of ITC(HS) Classification for imports.

Case No. 11 M/s Dynamic Industries Limited Ahmedabad

F.No. 01/60/162/529/AM10/EFGC(PRC)

PRC Meeting No. 14/AM12 dated: 12.07.2011

Subject:- Request for EOP extension of DFIA no. 0810060348 dt. 13.10.2006.

The Committee decided to defer the case for next PRC.

Case No. 12 M/s ISMT Limited Pune

F.No. 01/60/162/214/AM12/EFGC(PRC)

PRC Meeting No. 14/AM12 dated: 12.07.2011

Subject:- Request for 2nd revalidation under DFIA licence no. 3110035371 dt. 11.9.2008.

The Committee noted the request of the firm and decided to reject as no cogent and justified reasons establishing genuine hardship have been provided by the firm.

Case No. 13 M/s Astra Lighting Limited Chandigarh

F.No. 01/60/162/215/AM12/EFGC(PRC)

PRC Meeting No. 14/AM12 dated: 12.07.2011

Subject:- Request for revalidation of advance licence no. 2210008177 dt. 17.9.2008

The Committee noted the request of the firm and decided to reject as no cogent and justified reasons establishing genuine hardship have been provided by the firm.

Case No. 14 Krishna Antioxidants Pvt., Limited Mumbai
F.No. 01/60/162/216/AM12/EFGC(PRC)
PRC Meeting No. 14/AM12 dated: 12.07.2011
Subject:- Request for revalidation of advance licence 0310486931 dt. 18.9.2008.

The Committee noted the request of the firm and decided to reject as no cogent and justified reasons establishing genuine hardship have been provided by the firm.

Case No. 15 Astra Lighting Limited Chandigarh
F.No. 01/60/162/207/AM12/EFGC(PRC)
PRC Meeting No. 14/AM12 dated: 12.07.2011
Subject:- Request for revalidation of advance licence no. 2210008178 dt. 17.9.2008

The Committee noted the request of the firm and decided to reject as no cogent and justified reasons establishing genuine hardship have been provided by the firm.
